

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

this the 7TH DAY OF MARCH, 2003

Original Application No. 200 of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Smt. Munni Devi, wife of
late Ravindra Singh, resident of
Mushiyar post Majhola, district Etah

.. Applicant

(By Adv: Shri Alok Sharma)

Versus

1. Union of India through the
Secretary, Ministry of Communication
Dept. of Posts, Sansad Marg,
New Delhi.
2. Supdt. of Post office,
Agra division, Agra.
3. Deputy Divisional Inspector
of Post Offices, Etah Purva, Etah

.. Respondents

(By Adv: Shri V.K.Pandey)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985, applicant has
prayed for a direction to the respondents to appoint
applicant on compassionate ground under dying in harness
rules.

The facts of the case are that husband of the applicant,
late Shri Ravindra Singh, was serving as EDDA in branch
post office Majhola district Etah. It is stated that
while on duty he met with an accident on 14.8.2002 and
died. Then applicant made an application to respondent
no.2 to provide ~~his~~ appointment on compassionate

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ground, as nobody is left in the family to earn the bread. The grievance is that no action has been taken on this application, copy of which has been filed as (Annexure 3).

Shri V.K.Pandey counsel for respondents, on the other hand, submitted that the appropriate authority for such a relief is Post Master General and the applicant should have approached him before coming to this Tribunal.

Considering the facts and circumstances, in my opinion ends of justice shall be better served if the applicant is given liberty to make representation before Post Master General, Agra, for giving appointment on compassionate ground on the facts stated above which shall be considered and decided by a reasoned order within a period of three months from the date a copy of this order is filed. No order as to costs.



VICE CHAIRMAN

Dated: 7th March, 2003

Uv/